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Separate paging is given to this Part, in order that it may be filed as a separate compilation,

PART IX.

Circulars and General Letters by the Comptroller, Orissa

OFFICE OF THE COMPTROLLER, ORISSA, RANCHI.

CIRCULAR NO. T.M. 6-10-288.

FROM

P. N. RAJAGOPAL, Esq.,
COMPTROLLER, ORISSA.

TO

ALL DRAWING OFFICERS AND TREASURY OFFICERS IN ORISSA.

Ranchi, the 27th May 1938.

SUBJECT.—Adjustment of advances of pay and travelling allowances of officers who are reverting to Madras.

SIR,

IN supersession of this office circular no. T. M.-38, dated the 31st March 1938, on the above subject, published in the *Orissa Gazette*, dated the 8th April 1938, I have the honour to state that it has since been decided by the Government of India in consultation with the Auditor-General of India that advances of pay and travelling allowance granted under Article 159 (a) of the Civil Account Code, Volume I, to an officer whose services are lent by one Government to another should be adjusted against the balance of the borrowing Government. According to this decision advances of pay and travelling allowance of officers who are reverting to Madras are adjustable against the balance of the Government of Orissa. I would, therefore, request that the bill in which such advances are drawn may be classified as Provincial—Orissa so that Treasury Officers may include them in the schedule of the department to which the officers concerned belong.

I have the honour to be,

SIR,

Your most obedient servant,

P. N. RAJAGOPAL,
Comptroller, Orissa.